

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.111
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on 12/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Mr. Rajesh Bohra, Advocate

For the Respondent

:Ms. Noopur Dalal, Advocate for Mr. Anip Gandhi,
Advocate for SBI Bank

For the Financial Creditor :None

ORDER

In compliance of last order a service report was filed by the RP on 11.03.2024 vide Inward Diary No. 2150. On perusal of the same, it is seen that order dated 31.01.2024 was dispatched only on 07.03.2024 and tracking report is not suggesting that effective service has taken place upon all the Financial Creditors and the Corporate Debtor.

Further, on perusal of the report of IRP, report itself is not complete qua the conclusion mentioned therein. Let IRP to remain present physically on the next date of hearing qua the report as well as fresh steps be taken for service upon all the Financial Creditors as well as the Corporate Debtor.

Re-list on 08.04.2024.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)